

MR. DEPUTY-SPEAKER : The question is :

"That clauses 2 and 3, the schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT : I beg to move :
"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

15.50 HRS.

WEST BENGAL APPROPRIATION
BILL, 1968

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. C.
PANT) : I beg to move :*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1967-68, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1967-68, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, clause 1, the enacting Formula and Title were added to the Bill.

SHRI K. C. PANT : I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

15.51 HRS.

RESOLUTION RE PROCLAMATION
IN RELATION TO UTTAR PRADESH

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
VIDYA CHARAN SHUKLA) : Mr.
Deputy-Speaker, Sir, I beg to move :

"That this House approves the proclamation issued by the President on the 25th February, 1968, under article 356 of the Constitution in relation to the State of Uttar Pradesh."

I am not moving the Bill in pursuance of your earlier ruling, and the Bill will follow. It does not also contain the Financial Memorandum. Although I think the Bill as it is would do, since you have already given a ruling it would not do and I am not moving that now.

Sir, the events which led to the imposition of President's Rule and suspension of the legislature in Uttar Pradesh are well known to the House. The Chief Minister ultimately persuaded himself to resign when he found that it was not possible for him to carry on the governance of Uttar Pradesh. After that, the statements made by the various constituent units of the coalition gave rise to such a confusion in the political state of affairs that the Governor found it difficult to determine whether any particular political group could form a stable government there. Actually claims were made by the leader of the Congress Party in the legislature and by leaders of other parties also that they could form the Government. But the Governor came to the conclusion that in these particular circumstances no Government could be formed.

A point may be raised as to why this Proclamation is brought forward here when there is a likelihood of a government being formed in Uttar Pradesh soon. We would be very happy ourselves if a government is formed in Uttar Pradesh by any party. We would not be at all worried about which party comes there. Any party that can form a good stable government and can give a clean and stable administration to the people there would be most welcome to do so. Even with the possibility

*Moved with the recommendation of the President.